

THE STATE OF HIMACHAL PRADESH (AMENDMENT)

ACT, 1971

No. 15 OF 1971

[19th April, 1971]

An Act to amend the State of Himachal Pradesh Act, 1970.

BE it enacted by Parliament in the Twenty-second Year of the Republic of India as follows:—

1. (1) This Act may be called the State of Himachal Pradesh (Amendment) Act, 1971.

Short title and commencement.

(2) It shall be deemed to have come into force on the 5th day of January, 1971.

Omission of sections 8 and 9.

53 of 1970.

2. Sections 8 and 9 of the State of Himachal Pradesh Act, 1970 (hereinafter referred to as the principal Act) shall be omitted.

amendment of section 17.

3. In section 17 of the principal Act, for clause (a) of sub-section (2), the following clause shall be substituted, namely:—

“(a) all the persons (or as many of them as are available) who, having been elected from parliamentary constituencies in the Union territory of Himachal Pradesh, were members of the House of the People immediately before its dissolution by the order of the President published with notification No. 37|2|70|T, dated the 27th December, 1970, of the Lok Sabha Secretariat, in the Gazette of India, dated the 27th December, 1970, or if the delimitation of any constituencies is taken up after the first constitution, following such dissolution, of the House of the People, all the members elected to such House (or as many of them as are available) from parliamentary constituencies in the State of Himachal Pradesh; and”.

Ord.  
1 of 1971.

4. (1) The State of Himachal Pradesh (Amendment) Ordinance, 1971, is hereby repealed.

Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.